

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.2760

TO BE ANSWERED ON THE 17TH MARCH, 2017

DISABILITY PENSION OF MILITARY PERSONNEL

2760. DR. KIRIT P. SOLANKI:
SHRI RAJAN VICHARE:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has substantially reduced the disability pension for military personnel, if so, the details and present status thereof and the reasons therefor;
- (b) whether the Government has issued a resolution which has effectively changed the earlier percentage-based system to a fixed slab one, if so, the details thereof and the reasons therefor;
- (c) whether the disability element has been drastically reduced for defence personnel and been notified on three fixed slabs while the civilians continue to remain on the percentage system, if so, the details thereof and the reasons therefor; and
- (d) whether such a move would entitle the civilians to a much higher disability pension than the military counterpart and if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)

(डा. सुभाष भामरे)

(a) to (d): The 7th Central Pay Commission (CPC) recommended the following on disability pension:-

The Commission is of the considered view that the regime implemented post 6th CPC needs to be discontinued, and recommended a return to the slab based system. The slab rates for disability element for

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100 percent disability would be as follows:

Ranks	Levels	Rate per month (INR)
Service Officers	10 and above	27,000
Honorary Commissioned Officers		
Subedar Majors / Equivalents	6 to 9	17,000
Subedar / Equivalents		
Naib Subedar / Equivalents		
Havildar / Equivalents	5 and below	12,000
Naik / Equivalents		
Sepoy / Equivalents		

The above recommendation has been accepted and Resolution dated 30.09.2016 issued accordingly.

The 6th CPC dispensation of the calculation of disability element on percentage basis, however, continues for civil side which has resulted in an anomalous situation. The issue has accordingly been referred to the Anomaly Committee. However, the disability element which was being paid as on 31.12.2015 to the eligible defence service pensioners will continue to be paid till decision on the recommendations of Anomaly Committee is taken by the Government.
